

ITEM NO.9

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.11122/2022

(Arising out of impugned final judgment and order dated 15-11-2022 in SBCRMBA No. 8244/2022 passed by the High Court of Judicature for Rajasthan at Jaipur)

TEJESH SUMAN

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

(FOR ADMISSION and I.R. and IA No.178902/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.178903/2022-EXEMPTION FROM FILING O.T.)

Date : 11-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. Namit Saxena, AOR
Mr. Awnish Maithani, Adv.
Mr. Shivam Raghuwanshi, Adv.
Ms. Siksha Ashra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the petitioner, at the outset, points out that the petitioner has since been released on regular bail in the instant case. He further submits that the impugned order is likely to be relied upon by the High Court for cancellation of interim bail granted to the petitioner in other cases.

Since the instant petition has been rendered infructuous, we dispose of the same as such, but with a clarification that the impugned order being interlocutory in nature, shall not be taken as a precedent for cancellation of bail granted to the petitioner in other cases.

The pending cases shall be decided by the High Court as per its own merits and in accordance with law.

However, the question of law is kept open which would be decided in an appropriate case.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)